GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA

STARRED QUESTION NO.205 TO BE ANSWERED ON 16/3/2017

National Sports Federation

*205. SHRI RAMDAS C. TADAS: SHRI HARISHCHANDRA CHAVAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) Whether the Government has taken note of alleged mismanagement in various National Sports Federations (NSFs) in the country during the last three years and the current year;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government has received any directions/suggestions from the courts to address the issues of such mismanagements in NSFs and if so, the implementation status thereof;
- (d) the details of measures taken/guidelines issued by the Government as a result thereof; and
- (e) the extent to which these guidelines have been adhered to or are likely to achieve the desired objectives?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO.205 FOR REPLY ON 16/03/2017 ASKED BY SHRI RAMDAS C. TADAS AND SHRI HARISHCHANDRA CHAVAN REGARDING NATIONAL SPORTS FEDERATIONS.

- (a) & (b) Madam, during the last 3 years and the current year some National Sports Federations (NSFs) were found to have violated the Government guidelines relating to age & tenure restrictions of office bearers, irregularities in the elections, etc. Government has taken action against such NSFs. Annual recognition of Taekwondo Federation of India, Basketball Federation of India, Gymnastics Federation of India, Judo Federation of India, All India Carrom Federation, Shooting ball Federation of India, Cycle Polo Federation of India, Netball Federation of India, etc. have been withheld for such violations.
- (c) to (e) Madam, during the past there were directions/suggestions from the Courts for resolution of disputes in the management of Karate, Baseball, Gymnastics and Archery Association of India. Government has taken steps in compliance of Hon' ble Court's order to address the issues.

Madam, to prevent irregularities in NSFs Government has incorporated National Sports Development Code of India, 2011 which has instructions on good governance, ethical practices and transparency in the functioning of NSFs. Indian Olympic Association (IOA) and all NSFs are required to adhere to the guidelines contained in NSDCI, 2011 to continue their recognition and avail financial and other benefits from the Government schemes.

Whenever any instance of irregularity comes into the notice of the Government, then Government takes a proactive step so that the athletes of the concerned sports discipline do not suffer. Where such disputes persist, Government requests Sports Authority of India (SAI) to support the athletes of affected sports.

It is primarily the responsibility of the Indian Olympic Association (IOA) to resolve dispute within federations. Government has constituted a

Committee under the Chairmanship of Secretary (Sports) to review the existing provisions of the National Sports Development Code of India, 2011 and recommend modifications, if any, including measures for dispute resolution.
